

THE HYDERABAD METROPOLITAN WATER SUPPLY
(VALIDATION OF WATER RATES AND SERVICE CHARGES)
ACT, 1988.

(ACT NO. 30 OF 1988.)

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**THE HYDERABAD METROPOLITAN WATER SUPPLY
(VALIDATION OF WATER RATES AND SERVICE CHARGES)
ACT, 1988.¹**

ACT NO. 30 OF 1988.

1. (1) This Act may be called the Hyderabad Metropolitan Water Supply (Validation of Water Rates and Service Charges) Act, 1988. **Short title and commencement.**

(2) It shall be deemed to have come into force on the 18th November, 1986.

²[2 to 7. [xxx]]

8. Notwithstanding anything in any Judgement, decree, order of any Court or Tribunal or other Authority to the contrary, no levy and collection of water charges as specified in G.O.Ms.No.645, Housing, Municipal Administration and Urban Development Department, dated the 29th November, 1986 and in G.O.Ms.No.953, Housing, Municipal Administration and Urban Development Department, dated the 27th November, 1987 and no collection of pipeline service charges as specified in G.O.Ms.No.635, Housing, Municipal Administration and Urban Development Department, dated the 18th November, 1986 from the consumer whether for domestic, commercial industrial or any other purposes as the case may be, shall be deemed to be invalid or ever to have become invalid by **Validation.**

1. The Hyderabad Metropolitan Water Supply (Validation of Water Rates and Service Charges) Act, 1988 received the assent of the Governor on the 13th September, 1988. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. Telangana Adaptation of Laws (No.2) Order, 2016 issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

2. Sections 2, 3, 4, 5, 6 and 7 omitted by Act No.15 of 1989.

reason only of the fact that such levy and collection was made when no provision for such levy and collection was made and accordingly the levy and collection of the water rates and pipeline service charges as specified in the aforesaid Government orders shall be deemed to have been levied and collected under the said orders as if this Act, was in force on the day on which the charges were so levied and collected and accordingly,—

(a) no suit or other proceeding shall be maintained or continued in any court against the State Government or any person or authority whatsoever for the refund of any water rate or pipeline service charges; and

(b) no court shall enforce any decree or order directing the refund of such charges.

Repeal of
Ordinance 6 of
1988.

9. The Hyderabad Metropolitan Water Supply (Validation of Water Rates and Service Charges) Ordinance, 1988 is hereby repealed.

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